Allocation of Funds for Small Scale Industries Uplift for Madhya Pradesh

1253. SHRI NIRMAL CHANDRA JAIN: Will the Minister of INDUSTRY be pleased to state the funds albotted by the Central Government for the development of small scale industries in Madhya Pradesh in general; Seoni and Jabalpur Districts in particular?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): The following funds were allocated under Central Assistance for Centrally Sponsored Schemes relating to the Small Industries for Madhya Pradesh:

(Rs in lakh)

Year			Rurai In lustries Projects Programme		Rural Artisans Programme
1974-75				20.6,	0.22
1975-76				21.8;	0.30
1976-77		•		22.77	0-18
1977-78 (Outlay)			•	21.50	0.98

Jabalpur District is not covered under the two programmes. Only Seoni District is covered under Rural Industries Programme. The funds to the particular district are released by the State Government.

The expenditure on other developmental schemes relating to Small Scale Industries is met by the State Government out of State Plan Funds.

Review of Central Laws extended to

1254. SHRI MOHD. SHAFI
QURESHI:
SHRI ISHWAR CHAUDHRY:
SHRI SUKHDEO PRASAD
VERMA:
SHRI PRASANNBHAI
MEHTA:

SHRI AMAR ROYPRADHAN: SHRI S. S. SOMANI: SHRI C. R. MAHATA:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether the Government of India have received any communication from the Jammu and Kashmir Government for review of all Central laws extended to the State after August, 1953; and
- (b) if so, what is the reaction of Government?

THE MINISTER OF HOME AF-FAIRS (SHRI CHARAN SINGH): (a) On an enquiry, the Jammu and Kashmir Government informed that they had constituted a Committee under the chairmanship of the Deputy Chief Minister for the purpose of examining the Central laws, including the provisions of the Constitution of India, extended to the State after 1953 with a view to finding out as to the operation of which of them was not beneficial in the interests of the State. The examination was to be made against the background of the Instrument of Accession signed by the Maharaja; the "Delhi Agreement" of 1952; Article 370 of the Constitution of India and the "Accord" of 1975 reached between the Government of India and Sheikh Mohammed Abdullah. The Committee had been asked to submit its report to the State Government by the end of December, 1977.

(b) The Constitution itself provides for a State Legislature to modify or repeal such Central Laws as are relatable to matters included in the Con-